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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
New Delhi

O.A. No.2409-2000

New Delhi, this 24th day of the November, 2000

Hon'ble Mr. Justice Rajagopala Reddy, Vice-Chairman (J)

R.L. Gupta s/o Shri Tulsi Ram  
R/o E-2/114, Shastri Nagar,  
P.O. Ashok Vihar, Delhi-110052.  
Retired Principal,  
Govt. Boys Senior Secondary School,  
Rampura, Delhi-110035.

...Applicant

(Applicant in person)

Versus

1. Union of N.C.T. of Delhi,  
Through its Chief Secretary,  
5, Sham Nath Marg, Delhi-110054.
2. Pay & Accounts Officer,  
P.A.O. No.XIX(Edu), Govt. of N.C.T. of Delhi,  
Fire Brigade Building, Parsad Nagar,  
Karol Bagh, Delhi-110055.
3. Government of India,  
Ministry of Finance,  
Central Pension Accounting Office,  
TRIKOOT-II  
Bhikaji Cama Place, New Delhi-110066.  
( Through Chief Controller of Pensions )
4. D.D.O.  
Govt. Boys Senior Secondary School,  
Rampura, Delhi-110035.

... Respondents

ORDER (ORAL)

By an order dated 18.10.1999, the Pension Sanctioning Authority was directed to revise the pension of the employee, who had retired during the period from 1st January to 30th September, 1999 without calling for applications from the Government servants concerned. Accordingly, the applicant's pension has been revised in September, 2000. This OA is filed for payment of interest for the period from 18.10.1999 till the date of revision. It is contended by the applicant

that the revision being required to be done immediately on 18.10.1999, and as it was done only at a later date, he is entitled for interest. I do not agree. The proposal of the OM does not give any indication that revision should be done within a stipulated period. The order was passed on 18.10.1999 and it must have been received by the authorities concerned some time later. The same authorities to comply with the impugned order it may have taken some time. It should also be noticed that several employees cases have to be revised as per this impugned order.

2. In the circumstances, it cannot be said that the revision of the pension of the applicant has been done after an inordinate delay. The applicant is not entitled for interest. OA is accordingly dismissed. No costs.

*Om Bhupinder Singh*  
(V. Rajagopala Reddy)  
(Vice-Chairman(J))

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